

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SURYA PRATAP SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 18972/2018

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

MOHAMMAD SALEEM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84300/2018-CONDONATION OF DELAY  
IN FILING and IA No.84301/2018-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT )

Date : 19-11-2018 This petition was called on for hearing today.

For Petitioner(s) Mr. Pabitra Kumar Biswal, Adv.  
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Service of notice is complete qua respondent No.1 but no one has entered appearance on his behalf.

As per postal tracking report, notice issued to respondent Nos. 2 to 5 could not be served and returned back undelivered. Hence, learned counsel for petitioners shall, within a period of four weeks', file fresh particulars of the said respondents and shall take requisite steps for the service of notice upon them.

List again on 22.1.2019.

SURYA PRATAP SINGH  
Registrar